

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2057**

**TO BE ANSWERED ON THE 03<sup>RD</sup> MARCH, 2020/ PHALGUNA 13, 1941 (SAKA)**

**REVIEW OF DETAINED PERSONS**

**2057. SHRI MOHAMMAD AKBAR LONE:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether detention of people other than political detenees should be reviewed and released on priority; and**

**(b) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI G. KISHAN REDDY)**

**(a) & (b): Appropriate Governments issue orders for detention of a person under relevant provisions of law, inter alia keeping in view factors related to safety, security and maintenance of public order. Such cases of detention are required to be reviewed on case to case basis as per the statutory obligations by the appropriate authorities from time to time considering the prevailing circumstances and the relevant factors.**

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